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STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Sir, on behalf of Shri K. Raghuramaiah, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:

(i) Statement No. XVI—Sixtieth Session, 1967.

(ii) Statement No. XIV—Sixty-second Session, 1967.

(iii) Statement No. XIV—Sixty-third Session, 1968.

(iv) Statement No. XII—Sixty-fifth Session, 1968.

(v) Statement No. X—Sixty-sixth Session, 1968.

(vi) Statement No. VIII—Sixty-seventhSession, 1969.(vii) Statement No. VI—Sixty-eighth

(vii) Statement No. VI—Sixty-eighth Session, 1969.

(viii) Statement No. IV—Sixt ninth Session, 1969.

(ix) Statement No. I—Seventieth Session, 1969.

[See Appendix LXXI, Annexure Nos. 43A to 431.]

THE CENTRAL INDUSTRIAL SECURITY FORCE RULES, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under subsection (3) of section 22 of the Central Industrial Security Force Act, 1968, a ccpy of the Ministry of Home Affairs Notification S.O. No. 4632, dated the 12th November, 1969 (in English and Hindi), publishing the Central Industral Security Force Rules, 1969. [Placed in Library. *See* No. LT-2746/70.]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1969-70)

SHRI N. R. MUNISWAMY (Tamil Nadu): Sir, I beg to lay on the Table

a copy each of the following Reports of the Public Accounts Committee (1969-70):

on the Table

(i) Eighty-sixth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 42nd Report (1968-69) on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministry of Transport and Shipping.

(ii) Ninety-first Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 57th Report (1968-69; on Audit Report Civil), 1968 relating to the Department of Supply.

ANNOUNCEMENT RE ALLOCATION OF TIME FOR THE CONSIDERATION OF (1) THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL, 1970 AND (2) THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1970

MR. CHAIRMAN: I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted three hours for the completion of all stages involved in the consideration and return of the following Bills, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills:

1. The Union Duties of Excise (Distribution) Amendment Bill, 1970.

2. The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1970.

REFERENCE TO A NEWS-ITEM RE THE SARKAR COMMITTEE REPORT ON THE C.S.I.R.

श्री सुन्दर सिंह भंडारी (राजस्थान) : सभापति जी, श्रापकी ग्राज्ञा से मैं एक महत्व के विषय की धोर सदन का ध्यान दिलाना चाहता हूं । इन्डियन एक्सप्रेस, देहली एडिशन म'र्च 3 के ग्रंतर्गत एक खबर निकली है :